

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 935
ANSWERED ON MONDAY, 02nd DECEMBER 2024
AGRAHAYANA 11, 1946 (SAKA)**

Women's representation in Board of Directors in Companies

**935. Shri Lavu Sri Krishna Devarayalu:
Shri S Venkatesan:**

Will the Minister of CORPORATE AFFAIR be pleased to state:

- (a) the number of listed and unlisted public companies with paid-up capital of Rs. 100 crore or turnover of Rs. 300 crore in the country;**
- (b) the total number of Directors in the Board of these companies and women Directors among them, company-wise;**
- (c) the details of the number of companies nationwide and specifically in Andhra Pradesh that have been subjected to penal action for non-compliance of appointing a woman director on their board, along with year-wise details of penalties imposed and collected;**
- (d) whether the Government has reviewed the impact of this mandate on gender diversity in corporate boards across the country and if so, the details thereof; and**
- (e) whether there are any further plans to strengthen gender diversity initiatives within companies and if so, the details thereof?**

ANSWER

Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.

(Shri Harsh Malhotra)

- (a) : As on 15.11.2024, there are 1,708 no.of ListedCompanies and 3,383 no. of UnlistedPublic Companies having a paid-up capital of Rs. 100 crore and more or turnover of Rs. 300 crore and more.**

(b) : As per the Companies Act, 2013, private companies are required to have minimum 2 directors and public companies are required to have minimum 3 directors on their Board. As such the total no. of directors in the above-mentioned companies are 34,121 out of which 6,639 directors are women. List of these companies can be seen at the link : <https://www.mca.gov.in/bin/dms/getdocument?mds=TBcEyK2hZgZSiV1%252BDwMYTw%253D%253D&type=open> and <https://www.mca.gov.in/bin/dms/getdocument?mds=%252BD%252BoVG GX%252FaE2wYigRPBI%252BQ%253D%253D&type=open>

(c) : As per Second proviso to sub-section (1) of section 149 of the Act a prescribed class of companies shall have at least one-woman director. As per Rule 3 of Companies (Appointment and Qualification of Directors) Rules, 2014, every listed company and every other public company having paid up share capital of Rs. 100 crore or more or having a turnover of Rs. 300 crore or more is required to appoint at least one-woman director on its board. In case a company makes default in complying with this provision of the Act, the company and every officer of the company who is in default is liable for penalty provided under section 172 of the Act.

Section 172 of the Act was a criminal offence till the Companies (Amendment) Act, 2020 on 28.9.2020. The violation of section 149 of the Act after notification is subject to adjudication. In case of non-payment of adjudication penalty, prosecution is filed by Registrar of Companies u/s 454 of the Act. Year-wise details of penalties imposed and collected, for the last 3 years is attached as per Annexure -I and the list of prosecutions filed are as per Annexure – II. Penal action has not been taken against any company registered in the State of Andhra Pradesh.

(d) & (e) : There were no provisions making it mandatory for a prescribed class of companies to have at least one-woman director, as mentioned above, in the Companies Act, 1956. The above-mentioned provisions in the Act have been inserted with a view to encourage the participation of women in the management and decision making process in the identified class of companies. There is no proposal to further amend the above provisions at present.

Annexure – I**List of year-wise details of penalties imposed and collected for violation of Section 149 of the Companies Act, 2013.**

S. No.	Financial Year	Companies Name	CIN	Penalty imposed	Penalty collected
1	2021-22	Reliance Broadcast Network Limited	U64200MH2005PLC158355	6,10,500	6,10,500
2	2021-22	Great Western Industries Limited	U93090TN1997PLC037593	1,59,000	1,59,000
3	2022-23	UGL Engineering Private Limited	U74999MH2013PTC246084	2,70,000	2,70,000
4	2022-23	Juhu Beach Resorts Limited	U55200MH1974PLC017128	2,50,000	2,50,000
5	2022-23	Securecloud Technologies Limited	L72300TN1993PLC101852	2,50,000	2,50,000
6	2022-23	Premier Energy and Infrastructure Limited	L45201TN1988PLC015521	1,50,000	1,50,000
7	2022-23	Gemmia Oiltech (India) Limited	L74999TN1993PLC026312	1,00,000	1,00,000
8	2022-23	Sapphire Media And Infrastructure Limited	L93090TN1997PLC039630	2,00,000	2,00,000
9	2022-23	Sarash Industries Limited	L51909TN1995PLC030554	2,00,000	2,00,000
10	2022-23	Easun Reyrolle	L31900TN1974PLC006695	50,000	50,000

		Limited			
11	2022-23	Usha Marin Limited	U05004AP198 3PTC004254	7,50,000	7,50,000
12	2023-24	JM Financial Properties and Holdings Limited	U65990MH201 0PLC201513	4,85,500	4,85,500
13	2023-24	MSRDC Sea Link Limited	U45200MH201 8SGC315536	1,85,000	Penalty not paid
14	2023-24	Krishna Solvechem Limited	U51102MH200 6PLC160204	4,85,000	Penalty not paid
15	2023-24	Shankar Packaging Limited	U25202MH198 5PLC036120	4,85,000	4,85,000
16	2023-24	City Corporation Limited	U45202PN200 3PLC018435	5,20,500	5,20,500
17	2023-24	Info-Drive Software Limited	L36999TN198 8PLC015475	1,00,000	1,00,000
18	2023-24	Pentagon Global Solutions Limited	U73100TN199 5PLC030734	4,00,000	Penalty not paid
19	2023-24	Helios And Matheson Information Technology Limited	L72291TN199 1PLC020443	2,00,000	2,00,000
20	2023-24	Dolariel Financial Services Limited	U65191TN199 3PLC026395	1,00,000	1,00,000
21	2023-24	Rock Hard Petro Chemical Industries Ltd	L24111MP197 4PLC001297	8,00,000	Penalty not paid
22	2023-24	DujohnLabora	L24232MP199	6,00,000	Penalty

		tori Limited	2FLC007258		not paid
23	2023-24	Maya Spinners Limited	L17124MP198 4PLC002612	6,00,000	Penalty not paid
24	2023-24	Sanghvi Asbestos Cements Limited	L26942MP198 4PLC002520	5,00,000	Penalty not paid
25	2023-24	We Internet Limited	L70100MP198 0P1C001643	6,00,000	Penalty not paid
26	2023-24	GFI Financials India Limited	L67120MP199 2PLC007196	4,00,000	Penalty not paid
27	2023-24	C.T. Cotton Yarn Limited	L17111MP199 3PLC007834	6,00,000	Penalty not paid
28	2023-24	E-Metals India Limited	L67120MP199 3PLC007899	5,00,000	Penalty not paid
29	2023-24	M.P. Telelinks Limited	L31200MP199 4PLC008359	6,00,000	Penalty not paid
30	2023-24	Endo Labs Limited	L24232MP199 4PLC008476	8,00,000	Penalty not paid
31	2023-24	Global Films and Broadcasting Limited	L09233MP199 5PLC009505	5,00,000	Penalty not paid

Annexure - II

List of the year-wise of prosecution filed for violation of Section 149 of the A Companies Act, 2013.

S. No.	Financial Year	Companies Name	CIN
1	2021-22	Acclaim Industries Limited	L74950MH1991PLC068270
2	2021-22	SuryodayAllo-Metal Powders Limited	U27203PN1993PLC074773
3	2023-24	Satkar Electronics Limited	L32300MH1987PLC045274
4	2023-24	Ghodwat Consumer Limited	U15100PN2002PLC017370
5	2023-24	Marmagooa Steel Limited	L27106GA1987PLC000764
6	2023-24	Rock Hard Petro Chemical Industries Ltd	L24111MP1974PLC001297
7	2023-24	DujohnLaboratory Limited	L24232MP1992FLC007258
8	2023-24	Maya Spinners Limited	L17124MP1984PLC002612
9	2023-24	Sanghvi Asbestos Cements Limited	L26942MP1984PLC002520
10	2023-24	We Internet Limited	L70100MP1980P1C001643
11	2023-24	GFI Financials India Limited	L67120MP1992PLC007196
12	2023-24	C.T. Cotton Yarn Limited	L17111MP1993PLC007834
13	2023-24	E-Metals India Limited	L67120MP1993PLC007899
14	2023-24	M.P. Telelinks Limited	L31200MP1994PLC008359
15	2023-24	Endo Labs Limited	L24232MP1994PLC008476
16	2023-24	Global Films and Broadcasting Limited	L09233MP1995PLC009505
